

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.513/2018 with MA No.429/2018

This the 28th day of November, 2018

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member
Hon'ble Shri M.C.Verma, Judicial Member**

Pradeen R.Kohli
S/o. Shri Ramlal Kohli
Aged : 62 years
Retd. As S.S. Bajwa under Sr. DOM, BRC Division
Residing at : A-220, Darshanam Ecovista
Tarsli Bypass, Vadodara 390 009..... Applicant

(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
General Manager
Western Railway, Churchgate
Mumbai 400 020.
2. Divisional Railway Manager (E)
Western Railway,
Pratapnagar, Baroda – 390 004.
3. Sr.Divisional Operating Manager (G)
Western Railway,
Pratapnagar, Baroda – 390 004..... Respondents.

CAT, Ahmedabad Bench

ORDER – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard Ms. S.S.Chaturvedi, learned counsel for the applicant.

2. The backdrop facts of the matter, as set out in the pleadings of the OA, are that the applicant was working as Station Superintendent, Bajwa and superannuated from service on 31.3.2016 and the only grievance of the applicant is that respondents did not issue Accident Free Service Award to him at the time of his retirement though he was entitled to for such award under the Scheme of respondents. Applicant, as he has been pleaded gave several representations i.e. on 26.9.2016, 16.3.2017 and 24.4.2018 but the same remained unheard. On 17.5.2018, applicant preferred application under RTI, Act, 2005 and in response he was informed that his case will be put up before competent authority shortly along with other eligible candidates.

CAT, Ahmedabad Bench

3. Matter is at the stage of notice and learned counsel, Ms. S.S.Chaturvedi submits that applicant would be satisfied if direction is issued to the respondents to consider the representations of the applicant; dated 26.9.2016, 16.3.2017 & 24.4.2018 and legal notice dated 11.9.2018 (Annexure A-1) within stipulated time framed.

4. Considered the submission and taking note of entirety, it would be appropriate to direct the respondents to consider the representations, dated 26.9.2016, 16.3.2017 and 24.4.2018, of the applicant and legal notice dated 11.9.2018 (Annexure A-1) within two months from date of receipt of the Order and decision so taken be communicated to the applicant forthwith. Ordered accordingly.

5. With the above direction, the OA stands disposed off. In view of disposal of OA, MA No. 429/2018 also stands disposed off. No costs.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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